

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CC No. 276/2019

CBI Vs. Rajesh Karnatak & Ors.

22.08.2020

Present:- HIO Insp. S. K. Meena for CBI.
Sh. H. K. Sharma, Ld. Counsel for A3 & A4.
None for A1 and A2.

Present proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

The matter is at the stage of addressing arguments on Charge. On being asked, Sh. H. K. Sharma, Ld. Counsel for A3 & A3 submits that he is not willing to argue the matter through Video Conference as voluminous record is to be shown to the court at the time of addressing arguments.

Electronic notice (through Whatsapp & e-mail) be issued to the Ld. Counsel/s for A1 and A2 to give his/her consent whether they would want to address the arguments through video conference, in case physical functioning of the court does not resume by the next date of hearing. Counsels be requested to convey their consent within a week.

Put up for further proceedings on 29.9.2020, to be taken up through video conference in case physical functioning of the district courts does not resume by the next date of hearing.

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(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/22.08.2020

**IN THE COURT OF SH. AJAY GULATI
SPECIAL JUDGE (PC ACT), CBI-12,
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.**

CC No. 398/2019

CBI Vs. Mohd Zameel @ Waseem @ Bhura & Anr.

22.08.2020

Present:- Dr. Jyotsna Pandey Sharma, Ld. PP for CBI.
None for A1.
A-2 Mohd. Danish has already been discharged vide order dated 29.6.2020.

Present proceedings have been taken up through video conference hosted by court Reader Sh. Virender Yadav.

Matter is at the stage of framing of formal Charge against A-1. Order on Charge has already been pronounced through video conference in the previous hearing. However, since the physical functioning of the courts has not resumed, it is not possible to frame the Charge as the attendance of the accused cannot be enforced and he cannot be compelled to come to the court in view of the prevailing situation.

Consequently, the matter is adjourned to 30.9.2020 for framing of formal charge against A-1, to be taken up through video conference in case physical functioning of the district courts does not resume by the next date of hearing.

In the meanwhile, electronic notice (through Whatsapp & e-mail) be issued to ld. Counsel for A-1 for the next date of hearing.

**AJAY
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**(AJAY GULATI)
Spl. Judge (PC Act), CBI-12
RADCC/New Delhi/22.08.2020**